

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 56 of 2014 &  
I.A. No. 100 of 2014**

**Dated : 26<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s BSCPL Infrastructure Ltd. ... Appellant(s)**

**Versus**

**Chhattisgarh State Power Distribution Co. Ltd.& Anr. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Counsel for the Respondent(s) : Mr. C.K. Rai for R.2**

**ORDER**

It is submitted that the Respondent No.1 has not yet been served with paper book. The learned counsel for the Applicant is directed to serve the copies.

Mr. C.K. Rai, the learned counsel for the State Commission seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **09.04.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**